

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.110
IB-692/ND/2022
IA/2063/2024

IN THE MATTER OF:

M/s. Clix Capital Services Pvt. Ltd.

...PETITIONER

Vs

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the RP

:Ms. Mahima Singh, Ms. Komal
Abrol, Advs.

For the Respondent/Corporate Debtor :

ORDER

IA/2063/2024

This is an application filed by the Resolution Professional seeking certain directions against the Respondent.

Heard the Ld. Counsel on behalf of the Applicant. Issue notice to the Respondents/ Non-applicant for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **31.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)